

Form A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons), Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M/s VOGUE CLOTHIERS PRIVATE LIMITED

1.	Name of the Corporate Debtor	:	Vogue Clothiers Private Limited
2.	Date of Incorporation of Corporate Debtor	:	29/03/2007
3.	Authority under which Corporate Debtor is incorporate/registered	:	Registrar of Companies, Delhi Ministry of Corporate Affairs
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Debtor	:	U18204DL2007PTC161281
5.	Address of the Registered Office and Principal office (if any) of Corporate Debtor	:	110, 1st Floor, Plot. No. 5, LSC, Mohan Complex, H Block, Ashok Vihar, Phase -1, Delhi-110052
6.	Insolvency Commencement Date in respect of the Corporate Debtor	:	30 th January, 2020
7.	Estimated date of closure of insolvency resolution process	:	28 th July, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	:	Name - Karuna Sharma Regn No- IBBI/IPA-002/IP-N00340/2017-18/10944
9.	Address and Email of the interim resolution professional, as registered with the Board	:	Address: G-13, First Floor, South City - 2, Sector – 50, Gurgaon Haryana - 122018 Email Id: sharma.karuna@gmail.com Mob - 9871145777
10.	Address and email to be used for correspondence with the interim resolution professional	:	Address: G-13, First Floor, South City - 2, Sector – 50, Gurgaon Haryana - 122018 Email Id: sharma.karuna@gmail.com
11.	Last date for submission of the claim	:	13 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained	:	NIL



Karuna Sharma

	by the interim resolution professional		
13.	Names of the insolvency Professionals indentified to act as Authorised Representative of creditors in a class (Three names for each class)	:	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	:	Web link: https://ibbi.gov.in/home/downloads Physical address: G-13,First Floor, South City – 2, Sector – 50, Gurgaon Haryana – 122018

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of Vogue Clothiers Private Limited on 30th January, 2020 vide its order being communicated to the Interim Resolution Professional on 31st January, 2020.

The creditors of Vogue Clothiers Private Limited, are hereby called upon to submit their claims with proof on or before 13th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic, means.

Submission of false or misleading proof of claim shall attract penalties.



Karuna Sharma
Karuna Sharma
Interim Resolution Professional

Date : 1st February, 2020
Place: Gurugram